

IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.18449 of 2023

Kamlesh Kumar

... .. Petitioner/s

Versus

The State of Bihar

... .. Respondent/s

Appearance :

For the Petitioner/s : Dr. Satyendra Kumar Srivastava, Adv.
For the Respondent/s : Mr. P.K. Shahi (Ag)
For the BSEIDC : Mr. Girijish Kumar, Adv.

CORAM: HONOURABLE MR. JUSTICE A. ABHISHEK REDDY
ORAL ORDER

5 16-03-2026

Re:- I.A. No. 01 of 2026

For the reasons stated in the Interlocutory Application,
it is allowed.

2. Registry is directed to make the necessary
amendments in the cause title.

Re:- I.A. No. 02 of 2026

3. For the reasons stated in the Interlocutory
Application, it is allowed.

4. Registry is directed make amendments in the prayer
portion.

5. Learned counsel appearing on behalf of the
respondent (BSEIDC) seeks time for filing supplementary
counter affidavit duly answering the averments made in the
Interlocutory Application No. 02 of 2026.



6. Post this matter on 23.04.2026.

(A. Abhishek Reddy , J)

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